The Punjab Betterment Charges and Acreage Rates (Haryana Repealing) Act, 1976

Act 15 of 1976

Keyword(s):
Betterment Charges, Acreage Rates
THE PUNJAB BETTERMENT CHARGES AND ACREAGE RATES (HARYANA REPEALING) ACT, 1976

(Haryana Act No. 15 of 1976)

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THE PUNJAB BETTERMENT CHARGES AND ACREAGE RATES (HARYANA REPEALING) ACT, 1976.

(HARYANA ACT No. 15 OF 1976)

[Received the assent of the Governor of Haryana on the 9th February, 1976, and first published for general information in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part I of 16th February, 1976].

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AN ACT

to repeal the Punjab Betterment Charges and Acreage Rates Act, 1952.

Be it enacted by the Legislature of the State of Haryana in the Twenty-seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Punjab Betterment Charges and Acreage Rates (Haryana Repealing) Act, 1976.

2. The Punjab Betterment Charges and Acreage Rates Act, 1952, in its application to the State of Haryana, is hereby repealed:

Provided that such repeal shall not—

(a) revive anything not in force or existing at the time at which the repeal takes effect; or
(b) affect the previous operation of the Act so repealed or anything duly done or suffered thereunder; or
(c) affect any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed; or

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 13th January, 1976, page 92.
(d) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against the Act so repealed; or

(e) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed, as if that Act had not been repealed.

3. The Punjab Betterment Charges and Acreage Rates (Haryana Repealing) Ordinance, 1975 (Haryana Ordinance No. 5 of 1975), is hereby repealed.